

**Cr. Rev. No. 24/2020  
CBI VS. AVINASH CHANDER**

**Cr. Rev. No. 25/2020  
CBI VS. ASHWANI SHARMA**

**Cr. Rev No. 26/2020  
CBI VS. NAVEEN KAUSHIK**

**Cr. Rev. No. 27/2020  
CBI VS. ASHUTOSH PANT**

**Cr. Rev. No. 28/2020  
CBI VS. AJIT SINGH**

18.09.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI/revisionist.  
Sh. Sudhir Gupta, Advocate for respondent/accused  
Avinash Chander.  
Dr. Sushil Gupta, Advocate for respondents/accused  
Ashwani Sharma, Naveen Kaushik and Ashutosh Pant.  
None for respondent/accused Ajit Singh.  
IO/SI Nishender Diwakar in person.**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Matter is listed today for completion of appearance on behalf of respondent/accused Ajit Singh.

IO has reported that respondent/accused Ajit Singh has sold off the property, where he was residing and his present whereabouts are not known. IO further submits that he has discovered today by on the spot inquiry and he will make efforts to trace out the accused so that he may be produced.

It is observed that IO went to the address of respondent/accused Ajit Singh today itself despite having sufficient time, which amounts to slackness on the part of IO.

Let fresh notice be issued to SP, CBI concerned to produce respondent/accused Ajit Singh on the next date of hearing through VC. In the event, whereabouts of respondent/accused Ajit Singh are not found, his surety be produced on the next date of hearing through VC.

Ahlmad is also directed to furnish a report regarding all the addresses of respondent/accused Ajit Singh available in judicial record apart from the address on bail bond.

Reply has been filed on behalf all the respondents/accused, except respondent/accused Ajit Singh.

**List on 25.09.2020 at 02.30 PM for completion of appearance.**

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

**(SUJATA KOHLI)**

Principal District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/18.09.2020

**Cr. Rev. No. 4/2020**  
**AVINASH CHANDER VS. CBI**

18.09.2020

**Present:**

**Sh. Sudhir Gupta, Advocate for revisionist/accused**  
**Avinash Chander.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.**  
**IO/SI Nishender Diwakar in person.**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Matter is listed for completion of appearance on behalf of respondent/accused Ajit Singh in connected/cross revisions. However, as per the IO he has left the given address and his present whereabouts are not known and a fresh notice has been issued for his appearance.

**Accordingly, list on 25.09.2020 at 02.30 PM alongwith connected/cross revisions.**

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

**(SUJATA KOHLI)**

Principal District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/18.09.2020

**Cr. Rev. No. 12/2020**  
**State Vs. Narayan Dutt Sharma**

18.09.2020

**Present: Sh. Manish Rawat, PP for the State.**

**Sh. Tek Chand Sharma, Advocate for respondent/accused.**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Matter has been pending since long awaiting consent of Ld. Counsel for the respondent/accused for arguments through VC. Today, it was listed for final hearing.

Ld. PP for the State has addressed his arguments.

Ld. Counsel for the respondent seeks some more time for filing the written submissions.

I see no reason for extending time any further. However, in the interest of justice, one more opportunity is extended to Ld. Counsel for the revisionist/accused for filing of written submissions in synopsis form alongwith relevant case law, if any, electronically. **Let the same be filed positively by 26.09.2020 after serving an advance copy to the opposite party.**

Ld. PP for State is also at liberty to file written synopsis, if any.

**List on 30.09.2020 at 02.30 PM for orders.**

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

**(SUJATA KOHLI)**

Principal District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/18.09.2020